HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 14TH MARCH, 2011 AT 2.00 P.M.

I. QUESTIONS
Questions entered in the separate list to be asked and answers given.

II. BUDGET FOR THE YEAR 2011-2012,
RESUMPTION OF GENERAL DISCUSSION on the Budget Estimates for the year 2011-2012 and reply by the Finance Minister thereon.

III. DISCUSSION AND VOTING ON DEMANDS FOR GRANTS ON BUDGET 2011-2012.

Demand A MINISTER to move that a sum not exceeding ₹ 31,19,55,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 1 – Vidhan Sabha.

Demand A MINISTER to move that a sum not exceeding ₹ 60,27,25,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 2 – Governor & Council of Ministers.

Demand A MINISTER to move that a sum not exceeding ₹ 122,20,26,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 3 – General Administration.

Demand A MINISTER to move that a sum not exceeding ₹ 761,17,84,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 4 – Revenue.

Budget Estimates 2011-12
Pages 1-4

Budget Estimates 2011-12
Pages 5-13

Budget Estimates 2011-12
Pages 69-82,141-162,384-385,642-647

Budget Estimates 2011-12
Demand No. 5

A MINISTER to move that a sum not exceeding ₹ 117,85,18,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 5 – Excise & Taxation.

Budget Estimates 2011-12
Pages 41-47,51-53

Demand No. 6

A MINISTER to move that a sum not exceeding ₹ 3292,58,21,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 6 – Finance.

Budget Estimates 2011-12
Pages 54-69,88-97,141-171,660-666

Demand No. 7

A MINISTER to move that a sum not exceeding ₹ 255,61,21,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 7 – Planning and Statistics.

Budget Estimates 2011-12
Pages 166-171,642-647,651-657

Demand No. 8

A MINISTER to move that a sum not exceeding ₹ 1059,78,53,000 for revenue expenditure and ₹ 1573,88,45,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 8 – Buildings & Roads.

Budget Estimates 2011-12
Pages 129-140,274-276,589-593,673-676,678-679,681-685,697,701-703

Demand No. 9

A MINISTER to move that a sum not exceeding ₹ 6801,91,74,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 9 – Education.

Budget Estimates 2011-12
Pages 172-197
Demand No. 10

A MINISTER to move that a sum not exceeding ₹ 222,46,92,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 10 – Technical Education.

Demand No. 11

A MINISTER to move that a sum not exceeding ₹ 82,94,60,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 11 - Sports & Youth Welfare.

Demand No. 12

A MINISTER to move that a sum not exceeding ₹ 10,02,35,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 12 – Art & Culture.

Demand No. 13

A MINISTER to move that a sum not exceeding ₹ 1368,18,20,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 13 – Health.

Demand No. 14

A MINISTER to move that a sum not exceeding ₹ 80,63,69,000 for revenue expenditure and ₹ 500,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 14 – Urban Development.
A MINISTER to move that a sum not exceeding 1114,55,03,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 15 – Local Government.

A MINISTER to move that a sum not exceeding 31,41,92,000 for revenue expenditure and 1,20,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 16 – Labour.

A MINISTER to move that a sum not exceeding 67,54,63,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 17 – Employment.

A MINISTER to move that a sum not exceeding 140,57,42,000 for revenue expenditure and 42,75,83,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 18 – Industrial Training.

A MINISTER to move that a sum not exceeding 339,77,94,000 for revenue expenditure and 2,83,85,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 19 – Welfare of SCs & BCs.
Demand No. 20

A MINISTER to move that a sum not exceeding ₹ 1850,04,05,000 for revenue expenditure and ₹ 2,86,20,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 20 – Social Security & Welfare.

Budget Estimates 2011-12
Pages 331-367, 381-383,681-682

Demand No. 21

A MINISTER to move that a sum not exceeding ₹ 524,78,50,000 for revenue expenditure and ₹ 50,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 21 – Women & Child Development.

Budget Estimates 2011-12
Pages 331-370, 681-682

Demand No. 22

A MINISTER to move that a sum not exceeding ₹ 60,43,93,000 for revenue expenditure and ₹ 20,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 22 – Welfare of Ex-servicemen.

Budget Estimates 2011-12
Pages 331-367, 683-684

Demand No. 23

A MINISTER to move that a sum not exceeding ₹ 212,21,99,000 for revenue expenditure and ₹ 4183,31,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 23 – Food & Supplies.

Budget Estimates 2011-12
Pages 475-479,658-666,686-688
Demand No. 24
A MINISTER to move that a sum not exceeding ₹ 122,62,66,000 for revenue expenditure and ₹ 443,50,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 24 – Irrigation.

Demand No. 25
A MINISTER to move that a sum not exceeding ₹ 78,16,35,000 for revenue expenditure and ₹ 2,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 25 – Industries.

Demand No. 26
A MINISTER to move that a sum not exceeding ₹ 15,07,59,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 26 – Mines & Geology.

Demand No. 27
A MINISTER to move that a sum not exceeding ₹ 915,68,09,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 27 – Agriculture.

Demand No. 28
A MINISTER to move that a sum not exceeding ₹ 372,82,49,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 28 – Animal Husbandry & Dairy Development.
Demand No. 29 to move that a sum not exceeding ₹ 24,82,79,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 29 – Fisheries.

Demand No. 30 to move that a sum not exceeding ₹ 233,35,58,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 30 – Forests & Wildlife.

Demand No. 31 to move that a sum not exceeding ₹ 3,64,45,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 31 – Ecology & Environment.

Demand No. 32 to move that a sum not exceeding ₹ 1158,66,48,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 32 – Rural & Community Development.

Demand No. 33 to move that a sum not exceeding ₹ 195,67,00,000 for revenue expenditure and ₹ 13,81,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 33 – Co-operation.
Demand No. 34

A MINISTER to move that a sum not exceeding ₹ 1272,20,43,000 for revenue expenditure and ₹ 163,60,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No.34 – Transport.

Demand No. 35

A MINISTER to move that a sum not exceeding ₹ 2,30,22,000 for revenue expenditure and ₹ 20,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 35 – Tourism.

Demand No. 36

A MINISTER to move that a sum not exceeding ₹ 1621,86,47,000 for revenue expenditure and ₹ 95,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 36 – Home.

Demand No. 37

A MINISTER to move that a sum not exceeding ₹ 24,52,00,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 37 – Elections.

Demand No. 38

A MINISTER to move that a sum not exceeding ₹ 925,81,39,000 for revenue expenditure and ₹ 991,00,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 38 – Public Health & Water Supply.
Demand No. 39

A MINISTER to move that a sum not exceeding ₹ 60,92,04,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 39 – Information & Publicity.

Demand No. 40

A MINISTER to move that a sum not exceeding ₹ 3342,83,82,000 for revenue expenditure and ₹ 984,10,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 40 – Energy & Power.

Demand No. 41

A MINISTER to move that a sum not exceeding ₹ 24,30,05,000 for revenue expenditure and ₹ 1,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 41 - Electronics & IT.

Demand No. 42

A MINISTER to move that a sum not exceeding ₹ 244,64,74,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 42 – Administration of Justice.

Demand No. 43

A MINISTER to move that a sum not exceeding ₹ 84,02,87,000 for revenue expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 43 – Prisons.
Demand A MINISTER to move that a sum not exceeding ₹ 37,98,73,000 for revenue expenditure and ₹ 17,00,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 44 – Printing & Stationery.

Demand A MINISTER to move that a sum not exceeding ₹ 956,90,60,000 for capital expenditure be granted to the Governor to defray charges that will come in the course of payment for the year 2011-12 in respect of charges under Demand No. 45 – Loans & Advances by State Government.


SUMIT KUMAR, SECRETARY.